

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(36)2012-IC

Dated: 22.03.2012

IN THE MATTER OF:

Shri DR Sindhal,
Commissioner of Income Tax(CO),
Room No. 1/4th Floor Aayakar Bhavan,
P-7, Chowringhee Square,
Kolkata-700069.

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Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

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Respondent

DATE: TWENTY SECOND MARCH TWO THOUSAND AND TWELVE

ORDER

22.03.2012

This appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Ms. Asha Sota, CPIO/US and Shri D. Chaudhary, US were present.
3. The Appellant-Applicant filed an application dated 19/12/2011 seeking information relating to recruitment process/appointment of Members of ITAT and the Respondent-CPIO, vide his letter dated 24/01/2012 furnished the information sought by the Appellant. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present appeal dated 02.03.2012 received on 06.03.2012.
4. I have gone through the information furnished by the CPIO, heard the Appellant-Applicant and perused records placed before me. In the instant case, the Respondent CPIO is directed to furnish the information to the Appellant-Applicant after getting it from the Judicial Section.
5. Appeal is allowed.
6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

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(R. RAGUPATHI)